

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Liquidator of M/s (Veesons Energy Systems Pvt Ltd)
Vs
V Ramakrishnan & 4 others

MAIN PETITION NUMBER : CP/510/IB/2017

(IA/MA) APPLICATION NUMBERS

CA/132/IB/2018; CA/114/IB/2018; IA/65(CHE)/2023 in IA/67/2019; MA/953/2019;
IA/239/CHE/2021 IN MA/953/2019

ORDER

CA/132/IB/2018

Present: Ld. Counsel Shri. B Dhanaraj for the Applicant / Liquidator,
who is also present in person.

Ld. Counsel Ms. Pavithra for the Respondents No. 1, 2 and 4.

Ld. Counsel Shri. Chandrasekaran for the Respondent No. 5.

Respondent No. 3 is ex-parte.

Written synopsis filed by the Applicant vide SR. No. 2345 dated
09.05.2024.

Arguments on the application heard.

List the application for clarifications if any on **21.06.2024. (physical hearing)**

CA/114/IB/2018

Present: Ld. Counsel Shri. B Dhanaraj for the Applicant / Liquidator,
who is also present in person.

Ld. Counsel Shri. Pawan Jhabakh for the Respondent.

Arguments partly heard.

Written synopsis already filed.

List the application for further arguments on **21.06.2024. (physical hearing).**

IA/65(CHE)/2023 in IA/67/2019

Present: Ld. Counsel Shri. B Dhanaraj for the Applicant / Liquidator,
who is also present in person.

Ld. Counsel Shri. Chandrasekaran for the Respondent No. 4.

Ld. Counsel Ms. Pavithra for the Respondents No. 2 and 3.

Ld. Counsel Ms. Vibha Joshi for one of the Director of
Respondent No. 1, Ozone Projects Pvt Ltd which is under CIRP.

We are informed that the Hon'ble NCLAT has granted stay as to proceeding further against Ozone Projects Pvt Ltd pursuant to the CIRP order.

Ms. Vibha submits that the management of Ozone Projects Pvt Ltd is with the IRP. The Applicant is directed to take up the matter with IRP of Ozone Projects Pvt Ltd for the compliance of this Tribunal's earlier order dated 02.04.2024.

List the application for hearing on **21.06.2024. (physical hearing)**

MA/953/2019

Present: Ld. Counsel Shri. P K Panneer Selvam for the Applicant.

Ld. Counsel Shri. B Dhanaraj for the Respondent / Liquidator,
who is also present in person.

Parties are directed to file written synopsis within two weeks from today.

List the application for further arguments on **21.06.2024. (physical hearing)**

IA/239/CHE/2021 IN MA/953/2019

Present: Ld. Sr Counsel Shri. S R Rajagopal for the Applicant / IDBI
Bank.

Ld. Counsel Shri. B Dhanaraj for the Respondent / Liquidator,
who is also present in person.

Ld. Counsel Shri. Chandrasekaran for Respondent No. 2 /SBI.
None for Respondent No. 3.

Ld. Counsel Shri. P K Panneer Selvam for Respondent No. 4.

Parties are directed to file written synopsis within two weeks from today.

List the application for further arguments on **21.06.2024. (physical hearing)**

Sd/-

(VENKATARAMAN SUBRAMANIAM)

MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)

MEMBER (JUDICIAL)